

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.53/2002
IN
O.A. NO.908/2000

New Delhi, this the 10th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P. Singh, Member (A)

Smt. Sunita Devi W/o Late Shri Ram Kishan
Ex-Matron in Central Jail Tihar, New Delhi.
R/o Village & P.O. Dhansa, New Delhi.
address for service of notices,
C/o Shri Sant Lal,
Advocate, C-21(B), New Multan Nagar,
Delhi-110056.Petitioner

(By Advocate : Shri Sant Lal)

- versus -

1. Shri S.R.. Sharma
National Capital Territory
5, Sham Nath Marg, Delhi-110054.
2. Shri Ajai Aggarwal I.G. Prison,
Delhi Prison Headquarters,
Govt. of N.C.T.,
Near Lajwanti Garden Chowk,
Janakpuri, New Delhi-110064.Respondents

(By Advocate : Shri Mohit Madan, learned proxy
counsel for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

We have heard Shri Sant Lal, learned counsel for
petitioner and Shri Mohit Madan, learned proxy counsel
for respondents.

2. Shri Mohit Madan, learned proxy counsel for
respondents submits that in view of the writ petition
(CWP No.3647/2001) filed by the respondents having
been dismissed by the Hon'ble High Court vide order
dated 9.4.2002, the respondents undertake to fully
implement the Tribunal's order dated 23.1.2000 in O.A.
No.908/2000 within a period of three weeks.

(2)

3. Noting the above submissions of the learned proxy counsel for respondents at the bar and on the instructions from the Departmental representative, who is present in the Court, CP 53/2002 is disposed of, making it clear that no further time shall be granted for implementation of the Tribunal's order dated 23.1.2000 in OA No.908/2000. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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